

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.14
TO BE ANSWERED ON 16.11.2016**

BAN ON MIGRATION OF WOMEN

14. SHRI K.N. RAMACHANDRAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Union Government is considering to ban migration of women from India to the Gulf countries to work as housemaids; and**
- (b) if so, the details thereof and the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) No.

(b) In view of complaints of exploitation and harassment of the housemaids by unscrupulous agents and employers in the Gulf countries, the Government has taken additional measures to safeguard the interests of Indian female workers migrating to ECR countries. As per extant guidelines, the minimum age of ECR category female workers proceeding for overseas employment to ECR countries is 30 years. Their emigration for overseas employment is permitted only through the six designated state-run recruitment agencies or through the Foreign Employer registered on e-Migrate system. In case of Foreign Employer, attestation of work contract by the Indian Mission in the destination country and submission of a bank guarantee of US \$ 2500 is mandatory before the emigration clearance is granted by the Office of Protector of Emigrants.
